

does not maintain specific data with respect to lynching incidents in the country. The Ministry of Home Affairs have issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. The Ministry of Home Affairs have issued an advisory on 09.08.2016 to all States/UTs for taking prompt and strict action against miscreants who take law into their own hands. An advisory dated 04.07.2018 was issued to the States and UTs wherein they were advised to keep watch on circulation of fake news and rumours having potential of inciting violence, take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands. Further, advisories dated 23.07.2018 and 25.09.2018 were issued to the State Governments/UT Administrations for taking measures to curb incidents of mob lynching in the country. Government through audio-visual media has also generated public awareness in this regard. Government has also sensitized the service providers to take steps to check the propagation of false news and rumours having potential to incite mob violence.

#### **Attacks by militants in Jammu and Kashmir**

522. DR. L. HANUMANTHALAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of CRPF and other paramilitary forces personnel killed in ambush or attacks by militants in Jammu and Kashmir during the last one year, the details thereof;
- (b) the number of such personnel who were grievously hurt during the said period; and
- (c) what action Government has taken on these incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) Pursuant to Government's policy of zero tolerance against terrorism, the security forces are taking proactive action against terrorists. During these operations by security forces, while 257 and 101 terrorists were neutralised in 2018 and 2019 (upto May) respectively, the CRPF and other paramilitary forces personnel also suffered casualties in these actions and in the attacks by militants as per details given below:

Year	CRPF and other Paramilitary forces Personnel	
	Killed	Injured
2018	9	84
2019 (upto May)	43 (40 killed in Pulwama)	21

The Government is taking action as per provisions of law in such incidents and persons found to be involved are proceeded against.

#### **Development of border villages**

523. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is considering to develop border villages in the States located along the international borders;

(b) if so, the details thereof;

(c) whether Government has allocated any funds for the all round development of these villages; and

(d) if so, the details thereof and the amount spent for each village, village-wise and State-wise including Himachal Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRINITYANANDRAI): (a) and (b) Government of India is implementing the Border Area Development Programme (BADP) through the State Governments, in 14000 villages (approx.) falling within 0-10 kms. from the International Boundary (IB)/Line of Control (LoC)/Line of Actual Control (LAC), in 396 border blocks of 111 border districts in 17 States *viz.*, Arunachal Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Jammu and Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Uttar Pradesh, Uttarakhand and West Bengal.

(c) and (d) Village-wise data about amount allocated under BADP is not centrally maintained and the same is allocated by the State Governments concerned. However, the details regarding funds released (Central share) to the 17 States and corresponding State share during the financial year 2018-19 are as follows:—

(₹ in crore)

Sl. No.	State	Central Share	State Share	Total
1	2	3	4	5
1.	Arunachal Pradesh	80.87	8.99	89.86
2.	Assam	49.50	5.50	55.00
3.	Bihar	32.20	21.47	53.67